

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-16/124/17

In the matter of :

Magnon ~~Interactive~~(P) Limited

.. PETITIONER

SECTION :

Under Section 441 (159 & 92)

Order delivered on 20.12.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor :-

For the intervene :

ORDER

Learned Counsel for the petitioner is present. However, in relation to the ROC, no input has been furnished as directed to be obtained from the Central Government.

In the circumstances, the matter is reserved for passing order in relation to maintainability.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
20.12.2017